

ITEM NO.33

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 132/2025

NSDPAY TECHNOLOGY PRIVATE LIMITED

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

FOR ADMISSION

IA No. 77623/2025 - EX-PARTE STAY

Date : 07-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Ms. Lipika Das, Adv.

Mr. Ashish Pandey, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. A request for adjournment is made on the ground that the learned arguing counsel for the petitioner is not well.
2. List this matter after two weeks.

(DEEPAK SINGH)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
ASSISTANT REGISTRAR